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MINISTRY OF LAW
(Legislative Department)

New Delhi, the 20th December, 1961/Agrahayana 29, 1883 (Saka)

The following Act of Parliament received the assent of the President on the 19th December, 1961, and is hereby published for general information:—

THE CONSTITUTION (ELEVENTH AMENDMENT)
ACT, 1961

[19th December, 1961]

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Twelfth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Eleventh Amendment) Act, 1961. Short title.

2. In article 66 of the Constitution, in clause (1), for the words “members of both Houses of Parliament assembled at a joint meeting”, the words “members of an electoral college consisting of the members of both Houses of Parliament” shall be substituted. Amendment of article 66.

3. In article 71 of the Constitution, after clause (3), the following clause shall be inserted, namely:— Amendment of article 71.

“(4) The election of a person as President or Vice-President shall not be called in question on the ground of the existence of any vacancy for whatever reason among the members of the electoral college electing him.”

R. C. S. SARKAR,
Secy. to the Govt. of India.

